GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 3398 TO BE ANSWERED ON 06.12.2016

DE-NOTIFIED TRIBES

3398. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether all the De-notified Tribes (DNT) have been included within the ambit of SC, ST or OBC and if so, the details thereof;
- (b) whether the Government has received any representation from civil society or individuals or State Governments stating that there are a few DNTs which have been classified under the general category and if so, the details thereof;
- (c) the steps being taken by the Government to accord benefits to the marginalised DNT communities; and
- (d) whether these communities have shown progress in the last two decades in terms of basic social development parameters and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL GURJAR)

- (a) & (b): The Government constituted National Commission to study the development aspects of the De-notified Tribes (DNT), Nomadic and Semi-Nomadic Tribes in February, 2004. The Commission in its report submitted in 2008 identified 119 DNT communities/castes among various States/Union Territories which do not belong either to SC, ST or OBC.
- (c): The Central Government has launched two scheme for DNT communities namely:
 - (i) Dr. Ambedkar Pre-Matric and Post-Matric Scholarship for DNTs
 - (ii) Nanaji Deshmukh Scheme of Construction of Hostels for DNT Boys and Girls.
- (d): In order to evaluate the progress of the development of De-notified, Nomadic and Semi-Nomadic Tribes and to suggest appropriate measures in respect of these communities to be undertaken by the Central Government or the State Government, the Government has constituted National Commission for De-notified, Nomadic Tribes and Semi-Nomadic Tribes (NCDNT) in February, 2014 which commenced functioning in January, 2015. The Commission is expected to submit its report in three years. The Terms of Reference of the Commission are as under:
 - (a) To prepare a State-wise list of castes belonging to De-notified and Nomadic Tribes.

- (b) To identify the castes belonging to De-notified and Nomadic Tribes in the List of Scheduled Castes, Scheduled Tribes and Central List/State List of Other Backward Classes.
- (c) To identify the castes belonging to De-notified and Nomadic Tribes which have not been included in the Lists of Scheduled Castes, Scheduled Tribes and Central List of Other Backward Classes and to pursue their case for inclusion in these lists depending on the modalities laid down for the purpose.
- (d) To identify the places where DNTs are densely populated.
- (e) To evaluate the progress of the development of De-notified and Nomadic Tribes under the Union and the States.
- (f) To suggest appropriate measures in respect of De-notified and Nomadic Tribes to be undertaken by the Central Government or the State Government.
- (g) Any other related work as may be assigned by the Ministry of Social Justice & Empowerment.
